GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1117 ANSWERED ON:02.03.2015 ERADICATION OF CHILD LABOUR

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour still persists in the country despite the existence of Child Labour (Prohibition and Regulation) Act in the country;
- (b) if so, the details thereof indicating the number of child labourers in the country as per latest census, State/UT-wise;
- (c) whether the Government has prepared a time bound programme to eradicate the practice of child labour;
- (d) if so, the details thereof including the number of child labourers rescued and rehabilitated along with the amount allocated/incurred for the purpose during each of the last three years and the current year, State/UT-wise; and
- (e) the other remedial measures taken/being taken by the Government to curb the practice of child labour in the country?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b): The total number of working children in age group of 5-14 years in the country has declined from 1.26 crore as per the Census 2001 to 43.53 lakh as per Census 2011. The state-wise details of working children in the age group of 5 to 14 years as per Census 2011 are at Annexure-I.
- (c): The Government has taken multi-pronged action to eradicate child labour in the country. Child Labour (Prohibition & Regulation) Act, prohibits the employment of children below 14 years of age in certain occupations and processes. Government is also implementing the National Child Labour Project (NCLP) Scheme since 1988 by which children withdrawn from prohibited employment are rehabilitated through Special Training Centres.
- (d): Under the NCLP Scheme, the number of child labourers rescued and rehabilitated along with the amount allocated/incurred for the purpose for the last three years and the current year, State/UT-wise; is at Annexure-II.
- (e): A Bill to amend the Child Labour (Prohibition & Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012 whereby employment of children below 14 years is completely prohibited.